

**Fund to States for Development of
Cities**

3496. SHRI LALIT ORAON: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) be pleased to state:

(a) the State-wise funds made available to the various States for the development of cities during the last three years and the plan heads under which the said amount was provided;

(b) the amount proposed to be made available under the above heads to the various States by Union Government during the year 1992-93;

(c) whether less amount was provided to Bihar under this head in comparison to the amount provided to other States; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Urban Development is State subject. However, the Central Government extends financial assistance and technical advice on receipts of proposals from States Govts. The Centrally sponsored schemes such as Integrated Development of Small and Medium Towns (IDSMT), Urban Basic Services (UBS), Urban Basic Services for the Poor (UBSP) are in operation in towns selected by states Govt. The State-wise details of funds released during the last three years under IDSMT and UBSP/UBS are indicated in statement I and II respectively. Statement III indicates details of Bombay/Calcutta Schemes.

(b) It is premature to indicate budget provisions pending passing of budget proposals by Parliament.

(c) and (d). Funds are allocated to the State depending on proposals submitted by the State Govts. and their capacity to absorb funds under IDSMT and on the basis of incidence of poverty under UBSP Scheme.

STATEMENT-I

Statewise release of Central assistance under Integrated Development of Small and Medium Towns (including LCS) under the Major Head 7601 and 7602.

(During last three years)
Rs. in lakhs

S. No.	Name of the State	1988-89	1989-90	1990-91	Total
1	2	3	4	5	6
1.	Andhra Pradesh	61.50	85.09	85.00	231.59
2.	Assam	119.50	59.50	65.00	185.00
3.	Bihar	75.95	129.085	47.50	252.535
4.	Goa	-	-	10.00	10.00
5.	Gujarat	191.60	59.50	80.08	333.18
6.	Haryana	76.00	86.50	-	102.50
7.	Himachal Pradesh	-	-	-	-
8.	Jammu & Kashmir	6.00	1.82	42.50	52.32
9.	Karnataka	180.441	52.57	68.50	301.511
10.	Kerala	61.25	5.00	55.81	122.06

S. No.	Name of the State	1988-89	1989-90	1990-91	Total
1	2	3	4	5	6
11.	Madhya Pradesh	130.32	182.23	185.00	497.55
12.	Maharashtra	110.635	125.255	218.31	454.20
13.	Manipur	-	-	54.42	54.42
14.	Meghalaya	46.00	63.50	24.60	134.30
15.	Mizoram	-	3.50	-	3.50
16.	Nagaland	24.00	24.00	26.20	74.20
17.	Orissa	71.00	68.00	178.25	317.64
18.	Punjab	46.00	89.64	-	135.64
19.	Rajasthan	36.00	89.75	82.50	208.75
20.	Sikkim	20.00	29.75	-	49.75
21.	Tamil Nadu	64.29	244.42	279.34	588.05
22.	Tripura	27.00	20.00	20.00	67.00
23.	Uttar Pradesh	195.026	4.00	198.50	437.56
24.	West Bengal	110.06	82.69	135.73	328.48

No.	Name of the State	1988-89	1989-90	1990-91	Total
	2	3	4	5	6
25.	Andaman & Nicobar Island	-	-	-	-
26.	Dadra & Nagar Haveli	23.235	23.75	-	46.935
27.	Lakshadweep	-	-	25.00	25.00
28.	Pondicherry	25.00	23.75	28.00	76.05

STATEMENT II

Funds released under Urban Basic Services and Urban Basic Services for the poor under the major head 3601, 3602 and 2217

<i>Sl.No.</i>	<i>Name of State/UT</i>	<i>1988-89</i>	<i>1989-90</i>	<i>1990-91</i>
1.	Andhra Pradesh	11.80	1.80	186.50
2.	Bihar	N.A.	7.60	169.35
3.	Gujarat	N.A.	10.90	106.15
4.	Haryana	N.A.	3.00	27.00
5.	Karnataka	5.70	7.80	162.60
6.	Kerala	11.76	7.50	77.90
7.	Madhya Pradesh	3.20	3.20	167.40
8.	Maharashtra	N.A.	N.A.	249.30
9.	Orissa	23.81	17.20	62.90
10.	Punjab	9.40	9.10	55.90
11.	Rajasthan	5.60	6.50	104.20
12.	Tamil Nadu	N.A.	3.00	238.50
13.	Uttar Pradesh	2.85	4.00	410.00
14.	West Bengal	N.A.	2.30	189.00
15.	Goa	N.A.	N.A.	12.50
16.	Arunachal Pradesh	N.A.	N.A.	12.50
17.	Assam	3.40	3.40	25.60
18.	Himachal Pradesh	2.00	2.00	17.00
19.	Jammu & Kashmir	2.10	2.40	14.90
20.	Manipur	N.A.	1.975	13.50

<i>Sl.No.</i>	<i>Name of State/UT</i>	<i>1988-89</i>	<i>1989-90</i>	<i>1990-91</i>
21.	Meghalaya	N.A.	N.A.	12.50
22.	Mizoram	N.A.	N.A.	12.50
23.	Nagaland	N.A.	N.A.	12.50
24.	Sikkim	N.A.	N.A.	12.00
25.	Tripura	3.20	1.60	14.10
26.	A & N Islands	N.A.	N.A.	11.00
27.	Chandigarh	N.A.	N.A.	11.00
28.	D.N. Haveli	N.A.	N.A.	11.00
29.	Daman & Diu	N.A.	N.A.	11.00
30.	Lakshadweep	N.A.	N.A.	11.00
31.	Pondicherry	N.A.	1.00	12.00
32.	Delhi	6.70	6.70	49.20
TOTAL		91.52	112.97	2485.00

N.A.: Not Applicable.

STATEMENT- III

Major Head:
3601-F, (1) (1)

(a) Prime Minister's Grant for Bombay:- The then Prime Minister during his visit to Bombay in connection with the Centenary Non-Plan-Grant of-aid to in State Govt. Celebration of the A.I.C.C. (I) in 1985 announced special Rs 100 crores to the Govt. of Maharashtra to solve the acute problems of slum and housing in Bombay. The components of the scheme are (i) Slum Upgradation (22.00 crores), (ii) Dharavi Development Scheme (Rs. 37. 00 Crores) and (iii) Urban Renewal and Reconstruction (Rs. 41.00 Crores). So far Rs. 85.00 Crores (including Rs. 59.00 Crores for (i) & (ii) and Rs. 26.00 Crores (iii) have been released to the Government of Maharashtra. Balance o Rs. 15.00 Crores for (iii) will be released after receiving the details & Project Report etc. called for from them.

Major Head: (b) Ninth Finance Commission grants for Bombay and Calcutta:- The 9th Finance Commission recommended Rs. 50.00 Crores each as -
3601-C-1 (4) (2) Plant- Capital Grant one time special grant-in-aid to the Government of Maharashtra and west Bengal for slum clearance and environmental improvement of slums clearance and provision of basic amenities in the cities of Bombay and Calcutta, on the conclusion that they would also provide a matching amount for the purpose. The release of funds is being controlled by the Department of Expenditure (Finance Commission Division Ministry of Finance.

[English]

Anomalies of Pay-Scales of JEs

**Memorandum of Understanding by
Hindustan Cables Ltd.**

3497. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether M/s Hindustan Cables Limited, Rupnarayanpur in West Bengal have signed a Memorandum of Understanding with the Union Government ;

(b) if so, the details thereof; and

(c) whether the Government have decided to disinvest shares of the Hindustan Cables Limited: and

(d) if so, the details thereof; and

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). Hindustan Cables Ltd., has signed Memorandum of Understanding with the Union Government for 1991-92. The vital indices in the Memorandum of Understanding in respect of turnover, profit before tax, and value added per employee are Rs. 42100 lakhs, Rs. 589 lakhs and Rs. 1.33 lakhs respectively.

(c) and (d). Out of 100% Government share-holding, Government has so far off-loaded about 3.64% to Government approved financial institutions/mutual funds.

3498. SHRI MANORANJAN BHAKTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have received proposals from the Union Territory Administration of Andaman and Nicobar Islands regarding anomalies of pay-scales of Junior Engineers and Draftsmen wording under Union Territory Administration; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). On an application filed by some non-Diploma/Degree Holder Junior Engineers of the Andaman & Nicobar PWD, who had been given the scale of pay of Rs. 1350-2200, the Central Administrative Tribunal, Calcutta Bench had ordered that such Junior Engineers shall be granted pay scale of Rs. 1400-2300 from 1.1.86. The Union Territory Administration had, without obtaining the approval of Government of India, allowed such Junior engineer who were applicants in the petition before the CAT, the scale of pay of Rs. 1400-2300, Subsequently, the Andaman & Nicobar Administration have sent a proposal for grant of same scale of pay to other non-diploma/degree holder Junior Engineers. Certain details called for from the U.T. Administration have been received on 16.3.92 and certain details are still awaited.